

**IN THE NATIONAL COMPANY LAW TRIBUNA
“CHANDIGARH BENCH, CHANDIGARH”**

CP No. 257/Chd/Hry/2017

**Under Section 441 of the
Companies Act, 2013**

In the matter of:

Martin & Harris Laboratories Limited, having its
registered office at NH-8, Delhi Jaipur Highway,
Village Pachgaon (Fazalwas),
District Gurgaon, Haryana.

...Petitioner

Order delivered on : 30.01.2018

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner : Mr. Rajnish Sinha, Advocate.

For Registrar of Companies. : Dr. Raj Singh, Registrar of Companies, Himachal Pradesh
for Registrar of Companies, NCT of Delhi & Haryana.

ORDER (ORAL)

This is a *suo motu* petition for composition of offence. Registrar of Companies, Himachal Pradesh has filed copy of report received from the Registrar of Companies, NCT of Delhi and Haryana.

After arguing the case for some time, the learned counsel for the petitioner-company seeks and is permitted to withdraw the instant petition with liberty to file fresh petition for the same cause of action in case any show cause notice is received from the Registrar of Companies.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 30, 2018

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